

(6)

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No. 394/90
Tax No.

DATE OF DECISION 29-7-93

Shri Prafulchandra V. Yagnik, Petitioner

Applicant-in-person. Advocate for the Petitioner(s)

Versus

Union of India & Respondent

Mr. D.C. Raval for Mr. M.R. Bhatt, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

The Hon'ble Mr. M.R.Kolhatkar, Admn. Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Prafulchandra V. Yagnik,
57th Street Digvijay Plot,
Jamnagar.

.... Applicant.

(Applicant-in-person)

Versus.

Union of India, Notice to be
Served through The Deputy
Commissioner of Income Tax
Jamnagar Range Hospital Road,
Income Tax Office,
Jamnagar.

.... Respondent.

ORAL ORDER

O.A.No. 394/1990

Date: 29-7-1993.

Per: Hon'ble Mr. R.C.Bhatt, Judicial Member.

The record shows that the notice issued to the applicant on 12th March, 1993 by Registered A.D. was served on the applicant on 20th March, 1993. The date mentioned in that notice for hearing was 22nd March, 1993 to which date the applicant did not remain present and the matter was adjourned to 20th April, 1993 on which date also he did not remain present and the matter was adjourned to 10th June, 1993. He also did not remain present on that day and the matter was adjourned to 29th July, 1993. Today also he is absent. It appears that the applicant is not interested for prosecuting this matter. Mr.D.C.Raval for Mr.M.R.Bhatt is present for the respondents. Application is dismissed for default. No order as to costs.

MR Kolhatkar

(M.R.Kolhatkar)
Member (A)

Raval

(R.C.Bhatt)
Member (J)

vtc.